GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI, DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA UNSTARRED QUESTION NO. 914 ANSWERED ON 21.07.2022

IRRIGATION PROJECTS IN TELANGANA AND ANDHRA PRADESH

914 SHRI UTTAM KUMAR REDDY NALAMADA

Will the Minister of JAL SHAKTI be pleased to state: -

(a) the names of the approved and not approved irrigation projects in Krishna and Godavari rivers in Telangana and Andhra Pradesh as per the notification issued by the Ministry on 15th June, 2021;

(b) the total expenditure incurred by the Government or its agencies such as banks, National Bank for Agriculture and Rural Development, Power Finance Corporation, Rural Electrification Corporation etc. on each of the above projects;

(c) the status of the ongoing works on each of the above projects;

(d) the time by which the Government proposes to give approval to the pending projects;

(e) whether the Krishna and Godavari River Water Management Board has taken over the above projects as envisaged in the notification issued by the Ministry and if so, the details thereof; and

(f) whether the Government has received any proposal from the Government of Telangana to declare any irrigation project as a national project and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) The Central Government, in exercise of powers conferred by sub-section 1 of section 87 of the Andhra Pradesh Reorganization Act, 2014 (APRA, 2014), has issued two Gazette Notifications on 15.07.2021, one relating to Godavari River Management Board (GRMB) and the other relating to Krishna River Management Board (KRMB) for administration, regulation, maintenance and operation of projects for Godavari and Krishna rivers, respectively, in the States of Andhra Pradesh and Telangana.

The list of approved and unapproved projects as per the notifications dated 15.07.2021 is available at

http://jalshakti-dowr.gov.in/sites/default/files/Gazette_Notification_KRMB_and_GRMB_07_2021.pdf

(b) & (c) Water being a State subject, it is for the State Governments to take up planning, design and implementation of irrigation projects in their respective jurisdiction. Role of Government of India is limited to being catalytic, providing technical support and in some cases partial financial assistance in

terms with the existing schemes under implementation. However, for major and medium inter-State irrigation projects, appraisal is undertaken by Central Water Commission (CWC) under the Ministry of Jal Shakti. It is, therefore, for the States to maintain details regarding total expenditure incurred by the different agencies, as well as status of works for the ongoing projects.

(d) The Notifications dated 15.07.2021 mentioned above include list of approved and unapproved projects in both States. Paragraph 2 of the Notifications mentions a time-frame of six months for getting ongoing and completed unapproved projects appraised and approved. Further, vide Notification dated 1st April, 2022, the above time-frame of 6 months has been amended to 1 year. However, completion of techno-economic appraisal, required for approval of the Advisory Committee on Irrigation, Flood Control and Multipurpose Projects (Advisory Committee) under the Ministry of Jal Shakti depends on the time taken by the project authorities for submitting compliance to the queries of the appraisal agencies.

(e) The two State Governments have not handed over the jurisdiction of Krishna basin projects as specified in Schedule – 2 of Notification to KRMB. However, the Water Resources Department, Government of Andhra Pradesh vide Government Order Ms. No. 54 dated 14.10.2021 and Energy Department, Government of Andhra Pradesh vide Government Order Ms. No. 17 dated 14.10.2021, have issued orders for handling over certain components of Srisailam project and Nagarjuna Sagar project mentioned in Schedule-2 of the Notification under their control to KRMB simultaneously with the handing over of components under the control of Telangana. No Government order has been issued by Government of Telangana for handing over of the projects/ components under their control.

Also, the two State Governments have not handed over the jurisdiction of Godavari basin projects as specified in Schedule – 2 of Notification to GRMB.

(f) For inclusion of a project for funding under National Projects (NP) scheme of this Ministry, it is required to be first appraised by CWC and accepted by the Advisory Committee. Thereafter, investment clearance is required to be obtained by the State Government. Subsequently, if the project meets the laid down norms for the NP scheme, it is required to be considered by the High Powered Steering Committee (HPSC) set up for the purpose. On being recommended by HPSC, and as per availability of funds etc., Government of India may approve inclusion of a project under the NP scheme.

In February, 2016 as well as in December, 2018, the Hon'ble Chief Minister of Telangana requested Hon'ble Prime Minister to include Kaleshwaram Irrigation Project under NP scheme. However, in absence of investment clearance, the project is not eligible for inclusion under NP scheme.
